

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 2128 OF 2011

Between:

Vadapatra Sayee Reghavan, S/o.N.V. Sayee, Aged about 46 years,
Occ: Chartered Accounts R/o. 7-1-621/S/113 S.R. Nagar, Hyderabad

...PETITIONER

AND

1. The Commissioner, Greater Hyderabad Municipal Corporation Hyderabad
2. The Deputy Commissioner, Circle no.10 Greater Hyderabad Municipal Corporation Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more Particularly one in the nature of writ of Mandamus declaring the Notice of Demand bearing No. 1140/2010-11 dated 24.12.2010 issued by the 2nd respondent herein under Sec. 268 of the Hyderabad Municipal Corporation Act, 1955 for Rs. 30, 890/- towards the property tax of the Premises No. 7-1-621/S/113 in S.R.Nagar, Hyderabad for the year ending 31st October 2009, as illegal, arbitrary and violative of Articles 14 and 19 of the Constitution of India and consequently suspend the same.

I.A. NO: 1 OF 2011(WPMP. NO: 2645 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Notice of Demand bearing No. 1140/2010-11 dated 24.12.2010

issued under Sec. 268 of the Hyderabad Municipal Corporation Act, 1955 by the 2nd respondent herein for Rs. 38,890/- towards property tax of the Premises No. 7-1-621/S/113 in S.R.Nagar, Hyderabad for the year ending 31st October, 2009.

I.A. NO: 1 OF 2012(WPMP. NO: 4252 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass interim orders suspending all further proceedings arising out of Demand Notice bearing No. Cir-10/2011-12/798 dated 26-12-2011 under Section 633 of GHMC Act 1955 seeking payment of Rs. 70,008/-

Counsel for the Petitioner: SRI E. RAMESH CHANDRA GOUD

**Counsel for the Respondents: SRI SAMPATH PRABHAKAR REDDY
(SC FORGHMC)**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.2128 of 2011

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. E. Ramesh Chandra Goud, learned counsel submits
that he has no instructions to argue the matter.

2. In view of aforesaid submission, the Writ Petition is
dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-T.JAYASREE
ASSISTANT REGISTRAR**


SECTION OFFICER

To,

1. One CC to Sri E. Ramesh Chandra Goud, Advocate [OPUC]
2. One CC to Sri Sampath Prabhakar Reddy(SC for GHMC) [OPUC]
3. Two CD Copies

TJ
GBR

§

HIGH COURT

DATED:23/08/2024



ORDER

WP.No.2128 of 2011

DISMISSING THE WRIT PETITION FOR WANT OF PROSECUTION

WITHOUT COSTS

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Sm
27/9/24